

Government of Jammu and Kashmir  
Home Department  
Civil Secretariat, Jammu

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NOTIFICATION

Jammu, the 10th June, 2020

S.O 108 Whereas, on 20-11-2018 Police Shopian received a reliable information with regard to presence of terrorists in the house of Farooq Ahmad Ganie S/O Abdul Ahad Ganie R/O Nadigam, the location was cordoned and the search operation was launched; and

2. Whereas, during search the terrorists hiding in the house of Farooq Ahmad Ganie fired indiscriminately upon the searching party resulting on the spot death of one Army personnel. During encounter four terrorists identified as (1) Abid Gulzar Chopan S/O Nazir Ahmad Chopan R/O Padderpora, (2) Basharat Ahmad Nangroo S/O Abdul Rashid Nangroo R/O Chotigam, (3) Mchaj-Ud-Din Najjar S/O Abdul Ahad Najjar R/O Drawani Shopian and (4) Malik Inam-Ul-Haq S/O Mubarak Ahmad Malik R/O Motjen Shopian were killed and huge cache of arms/ammunition was recovered from the possession of killed terrorists; and

3. Whereas, a Case FIR No. 363/2018 U/S 302, 307, 353, RPC, 7/27 A.Act, 16,18,19 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Shopian and investigation was taken up; and

4. Whereas, during the course of investigation site plan of scene of occurrence and seizure memo of recovered arms/ammunition was prepared. Statement of witnesses acquainted with the facts and circumstances of the case were recorded U/S 161 Cr.PC; and
5. Whereas, during further course of investigation it was revealed that accused Farooq Ahmad Ganie S/O Abdul Ahad Ganie R/O Nadigam was in close contact with the above terrorists and was providing food/shelter and transportation to the killed terrorists; and
6. Whereas, during investigation it came to fore that the accused Farooq Ahmad Ganie alongwith his son Irshad Ahmad Ganie had made the hideout in their house for providing shelter to the terrorists operating in the area; and
7. Whereas, on the basis of investigation, statement of material witnesses recorded and other evidence brought on record, the investigating officer has established prima facie case against the accused Farooq Ahmad Ganie S/O Abdul Ahad Ganie and Irshad Ahmad Ganie S/O Farooq Ahmad Ganie R's/O Nadigam Shopian for commission of offences punishable under section 18,19 of Unlawful Activities (Prevention) Act, 1967; and
8. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other

relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the accused for commission of offences punishable under section 18,19 of Unlawful Activities (Prevention) Act, 1967 in Case FIR No. 363/2018 Police Station Shopian.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to Government  
Home Department.

Dated:- 10-06-2020

No:-Home/Pros-26/S/2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Deptt. of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to Government  
Home Department.